.. Judicial Member CORAM : Hon'ble Mr. A.V. Haridasan

Hon'ble Mr. M.M. Singh .. Administrative

Member

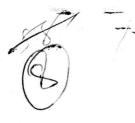
## 6.4.1990

At the request of learned counsel on either side on the ground that the matter is likely to be withdrawn, adjourned to 10th April, 1990 for final hearing.

( M M Singh ) Administrative Member ( A W Haridasan ) Judicial Member

\*Mogera

## O.A./96/87



Coram : Hon'ble Mr.A.V.Haridasan : Judicial Member

Hon'ble Mr.M.M.Singh : Administrative Member

## 10/04/1990

Heard the learned counsel on the either side. Learned counsel for the applicant submitted that the applicant is retired from services on 15.12.86 while serving in the grade of Rs.700-900(R),/2,000-3,200(R), and that  $\mathbf{i}$ n such circumstances the cause of action does not survive. In view of the above submission the application is disposed of as inffuctuous.

( M.M.Singh ) Administrative Member

( A.V.Haridasan ) Judicial Member

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OA/96/87



Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

## 8/3/1989

Heard Mr.N.S.Shevde and Mr.P.H.Pathak learned advocates for the applicant (original respondent) and the respondent (original applicant). Misc. application for taking written statement on record allowed. With this order, MA/978/88 stands disposed of.

(P.H.Trivedi) Vice Chairman

(P.M.Joshi)
Judicial Member

a.a.bhatt